SHRI RIPUN BORA: Sir, I just want one clarification from the hon. Minister about Group B, C and D employees of the Medical Council of India, who will be terminated. After termination, will the hon. Minister take any steps to accommodate them in any other Department?

MR. DEPUTY CHAIRMAN: Are you moving the Amendment?

SHRI RIPUN BORA: I am not moving the Amendment.

DR. HARSH VARDHAN: Sir, while replying to the whole debate I had already answered this in great detail.

MR. DEPUTY CHAIRMAN: Shri Sanjay Singh, not present.

Clause 60 was added to the Bill. Clause 61 and the Schedule were added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill.

DR. HARSH VARDHAN: Sir, I move:

That the Bill, as amended, be passed.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Open the lobbies.

## REGARDING EXTENSION OF SITTING TO PASS THE UNLAWFUL ACTIVITIES (PREVENTION) AMENDMENT, BILL 2019

विपक्ष के नेता (श्री गुलाम नबी आज़ाद): ऑनरेबल डिप्टी चेयरमैन सर, 6 बजे रोज़ झगड़ा होता है, कल भी हुआ और परसों भी हुआ। आज हम झगड़ा नहीं करना चाहते हैं और यह परम्परा भी अच्छी नहीं है कि हर रोज टाइम को लेकर तू-तू, मैं-मैं हो। हमेशा से, आज नहीं, बल्कि जब यूपीए सत्ता में थी या एनडीए सत्ता में थी, जब भी विशेष बिल को या विशेष सब्जेक्ट पर 6 बजे के बाद बैठने की जरूरत होती है, तो हम हमेशा बैठते हैं। लेकिन जब से extended period हुआ, तब से वैसे ही सरकार को ज्यादा टाइम मिलता है, क्योंकि Question Hour का टाइम भी मिलता है। पहले बिल दो बजे शुरू होता था, अब वह 12 बजे से ही शुरू हो जाता है। जब से extended period हुआ, तब से रोज देर तक बैठना पड़ता है। अब कल दस मिनट कम नौ बजे खत्म हुआ। सब लोगों का 6 बजे के बाद कोई न कोई प्रोग्राम होता है, इसके कारण सब मीटिंग्स कैंसिल हुईं। जो मीटिंग सात-आठ बजे थी, वह हमें बारह-एक बजे तक करनी पड़ी। परसों भी हम आठ बजे तक बैठे। मेरा माननीय होम मिनिस्टर से निवेदन है कि अभी 6 बजे हैं, इसलिए इस बिल को कल 11 बजे शुरू कीजिएगा। इसमें हमें कोई आपत्ति नहीं है। सब्जेक्ट पर discuss कीजिए। ...(व्यवधान)...

SHRI VAIKO (Tamil Nadu): \*

MR. DEPUTY CHAIRMAN: Please do not intervene while LoP is speaking. ...(Interruptions)... No, it is not going on record. ...(Interruptions)... Let him speak.

SHRI VAIKO:\*

MR. DEPUTY CHAIRMAN: Please take your seat. ...(*Interruptions*)... The Leader of the Opposition and the Leader of the House are allowed without any interruptions. ...(*Interruptions*)... There are certain traditions of the House that need to be followed.

SHRI GHULAM NABI AZAD: Sir, what I am saying is that the time allotted for this Bill. ...(*Interruptions*)... but, do not take the House for a ride.

MR. DEPUTY CHAIRMAN: No, you please take your seat. ...(Interruptions)... you are not allowed by the Chair. ...(Interruptions)... The LoP is speaking. ...(Interruptions)... I have not allowed you. ...(Interruptions)... Please take your seat. ...(Interruptions)... Let him speak. ...(Interruptions)...

<sup>†</sup>Transliteration in Urdu Script.

<sup>\*</sup>Not recorded.

... pass the Bill

## 6.00 р.м.

SHRI VAIKO: \*

MR. DEPUTY CHAIRMAN: No, I have not allowed you. ...(Interruptions)... This is not going on record. ...(Interruptions)... whatever the LoP is saying only that is going on record.

SHRI GHULAM NABI AZAD: Sir, I am not speaking for the individuals, I am speaking for the parties here, that we will discuss it for four hours tomorrow. Even if we need, we will discuss it for five hours. We have no objection discussing this for four hours or five hours, if we discuss it tomorrow.

THE MINISTER OF PARLIAMENTARY AFFAIRS; THE MINISTER OF COAL; AND THE MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, through you, I would like to make an appeal to the House. This is the first Session after the General Elections. So many Bills had lapsed after being passed by the Lok Sabha. ...(*Interruptions*)... So many Bills had lapsed. We have only four working days and the Government has so much of Business. It is my earnest request to the House to extend the sitting for today and pass Item No. 2, *i.e.* the "Bill further to amend the Unlawful Activities (Prevention) Act, 1967. Sir, the third item, whatever is listed in the Business, we will take up tomorrow. But, it is the appeal of the Government to the entire House that the second item may be completed today and then we can adjourn the House. Please take the sense of the House. ...(*Interruptions*)...

SHRI GHULAM NABI AZAD: Sir, it is unjust and unfair on the part of the Government. Number one, you are getting the Bill passed without the scrutiny, and, then, you are doing it in the extended period. It is a double thing. ...(*Interruptions*).... We have accepted that we will discuss this Bill. You have not sent it to the Standing Committee, we are ready to discuss it during the day time, but not during the night time. ...(*Interruptions*).... We wanted this Bill to be sent to a Select Committee. You have not sent it. Okay. We are not pressing for that as of now, but, at least, you can start this Bill tomorrow. What is the harm? ...(*Interruptions*)....

पर्यावरण, वन और जलवायु परिवर्तन मंत्री; तथा सूचना और प्रसारण मंत्री (श्री प्रकाश जावडेकर): सर, आज पूरा देश राज्य सभा को बधाई दे रहा है कि लगातार काम हो रहा है। ...(व्यवधान)... यह अच्छा माहौल है, इसलिए ऐसा नहीं करना चाहिए कि अब रुकेंगे। क्योंकि विपक्ष ने जिस तरह से सहयोग दिया और चर्चा हो रही है, देश इसकी पूरी प्रशंसा कर रहा है।

<sup>\*</sup>Not recorded.

...(व्यवधान)... यह backlog है। ...(व्यवधान)... सर, यह backlog है। ...(व्यवधान)... यह तो दो साल का backlog है। ...(व्यवधान)... इसलिए, रोज़ दो बिल पूरे करने चाहिए, यह मेरा आग्रह है।

## MESSAGE FROM LOK SABHA

## The Insolvency and Bankruptcy Code (Amendment) Bill, 2019

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 1st August, 2019, agreed without any amendment to the Insolvency and Bankruptcy Code (Amendment) Bill, 2019, which was passed by Rajya Sabha at its sitting held on the 29th July, 2019."

PROF. MANOJ KUMAR JHA (Bihar): Sir, I have a point of order. Sir, there is a protocol in this House that when the Leader of the House, when the Prime Minister... Let me finish. ...(*Interruptions*)...

Sir, I saw two very ugly scenes today. One was pertaining to language. Sir, we have suffered a lot since 1960s. Sir, this House must set the bar. When the Leader of the Opposition stands, when the hon. Prime Minister stands...

MR. DEPUTY CHAIRMAN: Please be brief.

PROF. MANOJ KUMAR JHA: We may have difference. It was in that context that I wanted to put my views on record.

MR. DEPUTY CHAIRMAN: Thank you. Now, I move to the Unlawful Activities (Prevention) Amendment Bill, 2019. ...(*Interruptions*)...

SHRI DEREK O'BRIEN (West Bengal): Sir, I have a point of order. Sir, we have no problem. The House is running. I have a humble request. You run the House, but before you run the House, please look at Rule 37, and, seek the permission to extend the time. Make an announcement and then run the House. That is the *parampara*. Thank you. ...(*Interruptions*)... You have to do that. Run the House but please do it. ...(*Interruptions*)...